

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

Contempt Application No. **184** of **2004**  
In  
Original Application No. **706** of **2004**

Allahabad this the 11<sup>th</sup> day of April, 2005

Hon'ble Mr. S.C. Chaube, Member (A)  
Hon'ble Mr. K.B.S. Rajan, Member (J)

Jagdish Prasad, 61 years, S/o Late Hari Kishan Tiwari, Permanent Address R/o Village Manikpur, Post Keshavpur, Simri, District Buxur (Bihar). Present Address 1054/11-K, Kalindipuram, Rajrooppur, Allahabad.

Applicant

By Advocate Shri S.P. Singh Purwar

Versus

Sri Prakash Divisional Railway Manager, North Central Railway, Allahabad.

Opposite party

By Advocate Shri A.K. Gaur

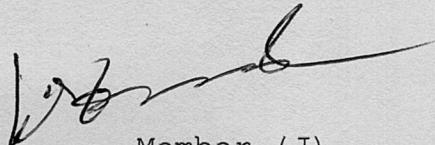
O R D E R (Oral)

By Hon'ble Mr. S.C. Chaube, Member (A)

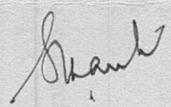
This Tribunal by order dated 12.07.2004 directed the respondent no.2 i.e. Divisional Railway Manager, North Central Railway, Allahabad to consider and decide the representation of the applicant. The respondents vide their order dated 14.12.2004 have considered and decide the representation and have passed a detailed order. The applicant has been duly informed by the respondents.



Therefore, we are of the view that direction of the Tribunal has been complied with and therefore, contempt application has become infructuous. Accordingly, the contempt application stands dismissed having become infructuous and notice issued to the respondent, is discharged.



Member (J)



Member (A)

/M.M./